

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11643/2023

(Arising out of impugned final judgment and order dated 10-05-2023 in CM(M) No. 64/2023 passed by the High Court Of Delhi At New Delhi)

SACHIN ARORA

Petitioner(s)

VERSUS

MANJU ARORA

Respondent(s)

( IA No.109650/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 04-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Preeti Singh, AOR  
Mr. Sunklan Porwal, Adv.  
Ms. Saumya Dwivedi, Adv.  
Ms. Kumkum Mandhanya, Adv.  
Ms. Simranjeet Kaur, Adv.  
Mr. Rishabh Munjal, Adv.

For Respondent(s) Mr. Prabhjit Jauhar, Adv.  
Mr. Bhanu Thakur, Adv.  
Ms. Gauri Rajput, Adv.  
Mr. S. S. Jauhar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Mr. S.S. Jauhar, AOR appearing on behalf of the  
respondent on the strength of caveat accepts notice.

He prays for and is allowed two weeks' time to file counter affidavit. Rejoinder affidavit, if any, be filed within one week thereafter.

We make it clear that at this stage we have not passed any interim order.

List on 07.08.2023.

(Geeta Ahuja)  
Assistant Registrar-cum-PS

(Beena Jolly)  
Court Master